

**IN THE INCOME TAX APPELLATE TRIBUNAL,
MUMBAI BENCH "C", MUMBAI**

**BEFORE SHRI RAJESH KUMAR, ACCOUNTANT MEMBER AND
SHRI RAVISH SOOD, JUDICIAL MEMBER**

**ITA No.6484/M/2019
Assessment Year: 2014-15**

M/s. Pegasus Assets Reconstruction Pvt. Ltd., 507, Dalamal House, Jamnalal Bajaj Road, Nariman Point, Mumbai - 400 021 PAN: AADCP 3334Q	Vs.	ACIT, Circle-3(2)(2), Room No.608, Aayakar Bhavan, M.K. Road, Mumbai - 400020
(Appellant)		(Respondent)

Present for:

Assessee by : Shri Rajnikant Chamaria, A.R.
Revenue by : Ms. Shreekala Pardeshi, D.R.

Date of Hearing : 29.07.2021
Date of Pronouncement : 09.08.2021

ORDER

Per Rajesh Kumar, Accountant Member:

The present appeal has been preferred by the assessee against the order dated 18.07.2019 of the Commissioner of Income Tax (Appeals) [hereinafter referred to as the CIT(A)] relevant to assessment year 2014-15.

2. At the time of hearing, the assessee's counsel brought to the notice of the Bench a letter filed on 26.07.2021 requesting the Bench to allow the withdrawal of this appeal. The Ld. A.R., therefore, requested that the assessee may kindly be allowed to withdraw its appeal to which the Ld. D.R. did not object. Accordingly, we are dismissing the appeal as withdrawn.

3. The appeal of the assessee is dismissed.

Order pronounced in the open court on 09.08.2021.

**Sd/-
(Ravish Sood)
JUDICIAL MEMBER**

**Sd/-
(Rajesh Kumar)
ACCOUNTANT MEMBER**

Mumbai, Dated: 09.08.2021.

* Kishore, Sr. P.S.

Copy to: The Appellant
The Respondent
The CIT, Concerned, Mumbai
The CIT (A) Concerned, Mumbai
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.